

(c) the details of criteria laid down for allocation of such seats to different Union Territories:

(d) the number of seats allotted, U.T.-wise; and

(e) the action taken by the Government to enhance the quota of MBBS seats to the Union Territory of Daman and Diu for the academic year 1997-98?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI) : (a) and (b). MBBS seats to Daman and Diu, UT, are released from the Central Pool, constituted by seeking voluntary contribution from states and certain other institutions. Due to limited availability of seats in the central Pool, it has not been possible to increase the allocation of MBBS seats to UT of Daman and Diu.

(c) Allocation of seats of different States/UTs depend upon the overall availability of seats in the Central Pool and factors like its size, population, geography etc. as well as special needs.

(d) Allocation of MBBS and BDS seats allocated to various UTs during 1996-97 is given below :

S. No.	Name of the UT	Seats allocated during 1996-97	
		MBBS	BDS
1.	A and N Islands	16	2
2.	Lakshdweep	10	2
3.	Dadra and Nagar Haveli	3	2
4.	Daman and Diu	2	2
5.	Chandigarh	0	1

(e) Any enhancement in quota of MBBS seats to Daman and Diu UT during 1997-98 would depend upon the increase in size of the Central Pool.

Admission in KVS

3406. SHRIMATI GEETA MUKHERJEE : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether it is a fact that though Members of Parliament are being refused admission to the nominees in Kendriya Vidyalayas by Kendriya Vidyalaya Sangathan the same are being ordered as late as November 1996 in favour of instrumentalities of different States; and

(b) if so, the details of such admissions made during the current academic session?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA) : (a) and (b). No admissions on special dispensation have been ordered by Kendriya Vidyalaya Sangathan in compliance with the directives of the Hon'ble High Court of Delhi.

Liposuction Treatment

3407. SHRI UDAYSINGRAO GAIKWAD : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether attention of the Government has been drawn to certain advertisements appeared on behalf of 'Vital Weight Clinic' of New Delhi on November 17, 1996 claiming body shaping by Liposuction treatment;

(b) if so, the details thereof;

(c) whether efficiency of Liposuction treatment has been tried and approved by any Government Laboratory so far;

(d) if so, the details thereof with reasons for not introducing the same in Government Institutions; and

(e) if not, the reasons for allowing publication of such misleading advertisement exploiting the simple people?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI) : (a) to (d). Yes, Sir, Liposuction is a surgical procedure for removal of unwanted fat deposits from specific parts of the body. The procedure has been performed successfully on a few cases in the Plastic Surgery Departments of certain Government Hospitals.

(e) Does not arise.

Upper Wardha Irrigation Project

3408. SHRI ANANT GUDHE : Will the Minister of WATER RESOURCES be pleased to state :

(a) the estimated cost and time schedule for Upper Wardha irrigation project at the time of clearance and present cost of the proposal and details of escalation in cost and time and reasons therefor;

(b) the details of stipulated and actual release of funds;

(c) the steps taken on review of this ongoing irrigation project, for release of funds for its expeditious completion; and

(d) details of funds provided during the current year?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA) : (a) The Project was originally approved by the Planning Commission in May, 1976 for an estimated cost of Rs. 39.88 crores and the project was scheduled for completion by 1984. The latest estimated cost of the Project including Command Area Development works is Rs. 659.51 crores and the Project is now scheduled for completion in June, 2000. The actual time of completion depends upon availability of funds. The main reasons for time overrun and cost escalation are as under :

(1) Shifting of the dam site.

- (2) Change in scope of the Project i.e. inclusion of Left Bank Canal and the consequent increase in irrigation from 45,000 hectares to 80,750 hectares.

- (3) General Price escalation.

(b) Irrigation projects are formulated, executed and funded by the State Governments from their own resources. The Central Government release Block loans and grants to the State Governments not tied to any sector of development or the Project. The information on stipulated and actual release of funds is not available. However, actual expenditure on the Project during 92-93, 93-94, 94-95 are Rs. 30.00 crores, Rs. 34.00 crores, Rs. 38.50 crore (anticipated) respectively. The Working Group of the Planning Commission recommended an outlay of Rs. 33.00 crores for the year 1995-96.

(c) The Progress of the Project is generally reviewed with the officials of the State Government at the time of annual plan discussions in the Planning Commission and it is impressed upon them to provide funds for scheduled completion of the Projects.

(d) The Government of Maharashtra has provided an outlay of Rs. 45.19 crores in their Annual Plan 1996-97 for this Project.

[Translation]

Monuments in Delhi

3409. SHRI RAM BAHADUR SINGH : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government are aware of the fact that around 500 monuments of archaeological importance have been destructed in Delhi;

(b) if so, the reasons therefor; and

(c) the steps taken by the Government for timely protection of these monuments?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI S.R. BOMMAI) : (a) No centrally protected monument has been destroyed in Delhi.

(b) Question does not arise.

(c) Question does not arise.

Ground Water

3410. SHRI GIRDHARI LAL BHARGAVA : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether exploration of ground water adversely affects environment, soil and climate;

(b) if so, the analytical details thereof;

(c) the names of States where such adverse affects have been noticed;

(d) whether the Government propose to enact a law to use ground water with restraint;

(e) if so, when; and

(f) if not, the reasons therefor?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA) : (a) No, Sir.

(b) and (c). Question do not arise.

(d) to (f). Water being a State subject, enactment of law for regulation and control of ground water development is done by the State Governments/Union Territories. The Union Government have circulated a Model Bill to all the States/Union Territories requesting them to enact suitable legislation on the lines of the Model Bill for regulation and control of ground water development.

Ground Water Level

3411. SHRI PAWAN DIWAN : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the underground water level in plateau regions of Madhya Pradesh is constantly going down;

(b) if so, the action being taken by the Union Government to prevent the water level to go down;

(c) whether the schemes regarding raising the ground water level of the affected districts have been sent to the Ministry by Government of Madhya Pradesh; and

(d) whether his Ministry will provide Central assistance for implementation by clearing these schemes on priority basis?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA) : (a) Long term observations of ground water level have shown gradual decline of ground water level in some pockets including plateau regions of Madhya Pradesh.

(b) The steps taken by the Union Government to prevent decline in the level of ground water include :

(i) Circulation of a Model Bill to all the States/ Union Territories to enable them to enact suitable legislation for regulation and control of ground water development.

(ii) Formulation of a Centrally Sponsored Scheme to assist the State Governments in artificial recharge of ground water. The Scheme is at consultation stage.

(iii) Circulation of a Manual on artificial recharge of ground water to the States/Union Territories to enable them to formulate area specific artificial recharge schemes to check the declining trend in ground water levels.